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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1032/1992

New Delhi this the 26th day of August, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. P. BISWAS, MEMBER (A)

1. Shri H. R. Shastri,
Social Worker,
G.B. Pant Hospital,
New Delhi.
2. Shri R. K. Chauhan,
Social Worker,
G.B. Pant Hospital,
New Delhi.
3. Miss Satish Grover,
Social Worker,
G.B. Pant Hospital,
New Delhi.
4. Mrs. Asha Reddy,
Social Worker,
G.B. Pant Hospital,
New Delhi.
5. Mrs. Lalita Gupta,
Social Worker,
G.B. Pant Hospital,
New Delhi.
6. Mrs. Geeta Sharma,
Social Worker,
G.B. Pant Hospital,
New Delhi.
7. Shri O. P. Maurya,
Social Worker,
M.A.M. College,
Delhi.
8. Mrs. Indira Saxena,
Social Worker,
M.A.M. College,
Delhi.
9. Shri Laxman Das Kashyap,
Social Worker,
M.A.M. College,
Delhi.
10. Mrs. Shashi Bala,
Social Worker,
M.A.M. College,
Delhi.

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11. Shri Satish Chandra,
Social Worker,
M.A.M. College,
Delhi.
12. Mrs. Urmila Sharma,
Social Worker,
M.A.M. College,
Delhi.
13. Shri Shiv Lal Meena,
Social Worker,
L.N.J.P. Hospital,
Delhi.
14. Mrs. Geeta Bhargava,
Social Worker,
L.N.J.P. Hospital,
Delhi.
15. Mrs. Rita Mehta,
Social Worker,
L.N.J.P. Hospital,
Delhi.
16. Shri Kanta Ram,
Social Worker,
Guru Nanak Eye Centre,
Delhi. ... Applicants

(By Shri Ashish Kalia, Advocate)

- Versus -

1. Union of India through
Lt. Governor of Delhi,
Delhi.
2. The Secretary (Medical),
Delhi Administration,
Delhi. ... Respondents

(None present for Respondents)

O R D E R

Shri Justice K. M. Agarwal :

By this application under Section 19 of the Act, the applicants claim pay scale of Rs.1660-2600 and accordingly, have made a prayer for directing the respondents to give them the said pay scale with effect from 1.1.1986.

Yours



2. Briefly stated, the applicants are Social Workers, Class-III (non-ministerial and non-gazetted) working in various Hospitals run by the Delhi Administration. By this application they claim pay scale of the employees holding analogous posts, categorised as Medical Social Workers working in Hospitals run by the Central Government. The claim is resisted.

3. After hearing the arguments of the learned counsel for the applicants and perusing the record, we are of the view that the applicants could not claim equal status vis-a-vis employees working in Hospitals run by the Central Government, because they are working in Hospitals run by the Delhi Administration ^{also} and not by the Central Government. We are of the view that the applicants cannot get any benefit of the decision of the Supreme Court in Randhir Singh vs. Union of India, (1982) 1 SCC 618 because in that case a Driver Constable in the Delhi Police force under the Delhi Administration claimed pay scale similar to that of other drivers in the service of the Delhi Administration. In the present case, the Social Workers under the Delhi Administration are claiming similar pay scales as are given to persons holding similar posts under the Central Government. The two administrations are different. We do not know and we cannot assess the nature of work done by a Social Worker under the Delhi Administration and a Social Worker under the Central Government. Mode of recruitment, qualifications and other matters connected with the two services also are not before

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us. Even if the materials were before us, we cannot give our opinion as an expert whether a Social Worker under the Delhi Administration can be equated with a Social Worker under the Central Government.

4. For the foregoing reasons, we find no substance in this application. Accordingly, it is hereby dismissed, but without ^{any} order as to costs.

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(K. M. Agarwal)
Chairman

S. P. Biswas
(S. P. Biswas)
Member (A)

/as/